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O.A. No. 822/2010
ORDER DATED 16th OF DECEMBER, 2011

A.C. Patra.....Applicant
V/S.

Union of India & OthersRespondents

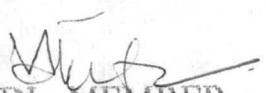
Coram:

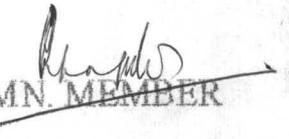
HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&
HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri A. Swain, Ld. Counsel appearing for the applicant and Sri U.B. Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents.

2. In view of the order dated 25.02.2011 of this Tribunal in M.A. No.104/2011 the Respondents have already cancelled their order of transfer dated 13.12.2010 in Annexure-A/3 which was impugned in this O.A. and passed an order at Annexure-R/2 dated 23.03.2011 transferring the applicant from Keonjhar to Baripada instead of Bhawanipatna. Thus the prayer of the applicant for quashing the order of transfer at Annexure-A/3 does not arise at this stage and posting to Baripada has^{been} done on the specific request of the applicant himself.

3. By filing a memo today in the Court, Sri A. Swain, Ld. Counsel appearing for the applicant prays to withdraw this O.A. as the relief which has been sought for by the applicant has already been availed during pendency of this O.A. In view of this, there remains nothing further to be adjudicated in this O.A. With the above observation and direction, this O.A. is disposed of as withdrawn. No costs.


JUDL. MEMBER


ADMN. MEMBER